

ITEM NO.6

COURT NO.5

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 15070/2024

[Arising out of impugned final judgment and order dated 30-08-2024 in CRMM No.40871/2024 passed by the High Court of Punjab & Haryana at Chandigarh]

SURINDER SINGH ALIAS SHINDU

Petitioner(s)

VERSUS

STATE OF PUNJAB

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 24-01-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :

Mr. Prativa Prakash Janapriya Nayak , AOR(NP)

For Respondent(s) :

Mr. Rajat Bhardwaj, A.A.G.
Ms. Nupur Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

None appears for the petitioner.

List on 31st January, 2025.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER